

(c) Till 30th June, 1972, India granted citizenship to 1,29,915 persons along with their natural increase of 20,657, under the 1964 agreement. During the same period Sri Lanka granted citizenship to 31,277 persons together with their natural increase of 5,720.

Appointment as Ambassadors of Young Career Diplomats

1692 SHRI N. K. SANGHI
SHRI B. V. NAIK

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether in filling up the posts of Ambassadors the young career diplomats do not get adequate representation,

(b) if so, the number of career and non-career diplomats presently serving as India's Ambassadors and High Commissioners and their respective age groups.

(c) whether Government have considered the desirability of increasing the number of career diplomats and also to see that the youth is adequately represented in this service, and

(d) if so, the steps proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAI SINGH) (a) Comparatively young career diplomats are also appointed as Ambassadors or High Commissioners. However, no career diplomat is appointed to such a post until he has completed about 13 years of Service. A certain degree of experience and maturity is considered necessary for a Head of Mission.

(b) The information is as below

Age group	No. of career Heads of Missions	No. of non-career Head of missions
(i) Below 35 years	Nil	Nil
(ii) 35 to 40 years	1	Nil
(iii) 41 to 45 years	8	Nil
(iv) 46 to 50 years	6	1
(v) 51 to 55 years	21	5
(vi) 56 to 60 years	17	8
(vii) Above 60 years	Nil	6

(c) and (d) The objective is to choose suitable persons for these posts, whether they are career diplomats or not and whatever their age. Government have no proposal under consideration aimed at increasing the number of career diplomats or younger diplomats holding such posts.

Ban on Entry of African Indian into India

1693 SHRI PILOO MODY Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether Government of India received any communication from the Joint Council for the Welfare of Immigrants from London to refuse admission to a group of East African Indians holding British Passports,

(b) the reasons given in the memorandum for seeking ban on entry of these African Indians, and

(c) the reaction of the Government of India in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAI SINGH) (a) Yes, Sir

(b) The Joint Council stated that these persons did not wish to enter India.

(c) Under regulations in force, international carriers may not bring into India any foreigner against his wishes. On evidence that the British Passport Holders did not wish to come to India, they were sent back by the same carrier.

Report of Central Wage Board for Port and Dock Workers

1694 SHRI PILOO MODY Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether the Central Wage Board for Port and Dock Workers has submitted its report, and

(b) if so, the salient features of recommendations made in regard to the service conditions of Port and Dock Workers?